## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 02/2017 RT CP (CAA) No. 125/Chd/Hry/2017

In the matter of Sections 391-394 of the Companies Act, 1956.

AND

in the matter of scheme of amalgamation between:

Quadrant Infosoft Pvt. Ltd.

..Petitioner No.1/Transferor Co.

AND

Mediaagility India Pvt. Ltd.

.. Petitioner No. 2/Transferee Co.

Present: - Mr. Arun Saxena, Advocate with Mr Praveen Gupta, Advocate for petitioner-companies.

Mr. D.K. Singh, Official Liquidator, Chandigarh.

There is no representation from concerned Registrar of Companies. The affidavits dated 19.05.2017 of Authorised Representatives of both the companies were filed in the Registry on 23.05.2017. It is stated that joint advertisement was made in the newspapers as per directions contained in the order dated 18.04.2017. It seems that neither original postal receipts in token of despatch of the notices to various authorities nor the Track Report of the Postal Department have been filed. Even the copies of notices sent to the Income Tax authorities are not filed with the affidavit. Learned counsel for the applicant-companies, however, submits that in the notices sent to the Income Tax Authorities, the PAN Nos. of applicant-companies were also mentioned.

Certificates of the Chartered Accountants in respect of both the

companies have been filed to show that the accounting treatment in the

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proposed Scheme of merger and amalgamation is in conformity with the

accounting standards prescribed under Section 133 of the Companies Act,

2013 but there is no affidavit in support of these certificates.

It is directed that the affidavits of respective authorised

representatives of the companies be filed in support of authenticity of the

certificates regarding conforming to the accounting standard. Affidavit shall

also state that there is no other Sectoral Regulator(s) in respect of both the

companies. Along with the affidavit, original postal receipts of despatch of

notices to the authorities as mentioned in the order dated 18.04.2017 and

Track Reports of Post Office in proof of delivery of notice along-with copies of

notices sent to Income Tax Authorities be filed. The affidavit shall also state

have not received that the petitioner-companies any objections/

representations with regard to the Scheme of Amalgamation. The compliance

be made at least 3 days before the date fixed.

The Official Liquidator submits that he would file his own report

and that of the Regional Director by the next date. Let the needful be done by

the date fixed with copy advance to the counsel for the petitioner-companies.

List the matter for compliance and arguments on 20.07.2017.

(Justice R.P. Nagrath)

Member (Judicial)

May 30, 2017